

**Birla Group of Concerns Censored by
Company Law Board**

1334. SHRI JYOTIRMOY BASU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of the Birla group of concerns which were censored or Warned during the last three years by the Company Law Board for failure to abide by the provisions of the Companies Act, 1956;

(b) how many concerns under the control of the Birla group were punished by the Company Law Board on charges of irregularities during the last three years; and

(c) the nature of punishment given in each case ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) . The Information is being collected and it will be laid on the Table of the House.

**Provision of cleaned water in Railway
Compartments**

1335. SHRI JYOTIRMOY BASU : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1236 on the 25th November, 1969 regarding Provision of cleaned water in Railway compartments and state :

(a) why the carriage tanks are not flushed more frequently;

(b) when the scheme to provide cleaned drinking and disinfected water for drinking and internal uses in the Railway compartments is expected to be implemented; and

(c) the difficulty in the way of implementing the scheme on all the long distance trains ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Water tanks in coaching

stock are flushed clean once a month and this frequency has been found to be adequate.

(b) and (c). Cool drinking water is being provided in containers in First Class corridor type coaches and Third Class sleeper coaches. It is proposed to extend this facility by stages to cover important long distance trains.

**Amendment to Monopolies and Restrictive
Trade Practices Act**

1336. SHRI ESWARA REDDY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal before Government to amend the Monopolies and Restrictive Trade Practices Act so that the drastic curbing of monopolies becomes easier; and

(b) if so, the time by which the proposed amendments will be brought before the Parliament ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b) . Some amendments consequential to the abolition of the managing agency system, the recommendations of Industrial Licensing Policy Inquiry Committee, and others of a textual nature are under consideration. It is not possible to indicate the time by which they will be brought before Parliament.

Policy of Decontrol and De-licensing

1337. SHRI ESWARA REDDY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal before Government to reverse the policy of decontrol and de-licensing; and

(b) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE